

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A.No.257 of 2020(SZ)**

In the matter of

Tribunal on its own motion SUO MOTO Based on  
The News item in the New Indian Newspaper, Dated  
27.11.2020, "A Coom in the making in Karur?".  
Callousness of officials".

....Applicant(s)

**With**

The Chief Secretary to Govt of Tamilnadu  
Chennai and Others,

.... Respondent(s)

**Status Report on the NGT order in O.A.257 of 2020**

1. Karur City Municipal Corporation has taken up a maintenance work in STP, to keep the treated sewage parameters within the permissible limits. In order to provide additional aeration, air blower system arrangement work is in progress after completion of this work retention time in the aeration tank will be reduced.
2. Karur City Municipal Corporation, receives 74MT of wastes through door to door collection, out of which 45 MT of wet wastes are being processed at 12 Micro compost centers within the town. At central processing unit excess quantity of wet wastes from markets are processed regularly. Adequate vehicles are provided so as to collect and process the same at the central unit on daily basis. The solid wastes

which were dumped near the Erattai vaikkal canal has been removed .All the MCC are provided with proper leachate collection system.

3. The legacy waste dumped both east side and west side of dumping yard has been Bio mined to tune of 1,37,000m<sup>3</sup>.Balance quantity of solid waste dumped in west side of the compost yard and Arikkarampalaiyam compost yard to a tune of 65000m<sup>3</sup>

It is submitted that the following Short term measures have also been proposed

1. In Karur City Municipal Corporation, drain water is connecting to River Amaravathi in 3 locations. It is proposed to construct collection well at the River entry points, so as to collect the drain water and then lift and transfer the sewage through pumping to the nearest under ground drainage manhole. From the under ground drainage system sewage will be transported to the STP and there by sewage can be treated and then let out in to agricultural channels. This work will be completed before October 2022.
2. In Order to provide additional aeration to the aeration tank, , air blower system arrangement work is in progress after completion of this work retention time in the aeration tank will be reduced. This work will be completed on 31 'st August 2022.
3. Karur City Municipal Corporation has submitted a proposal to convert the existing STP treatment method of Extended aeration process to "Moving bed bio reactor " (MBBR) Technology at an estimate cost of RS. 24.44 Crores under Amrut 2.0 scheme in which tertiary treatment of sewage has been included. Corporation will treat the sewage properly and only after in securing that it complies with treated sewage standards, it will be discharged in agricultural channel

It is further submitted that the following long term measures have also been proposed

1. In Order to provide Under Ground Sewage System in the added areas of Thanthoni and Sanappiratty areas and left over areas of Karur and InamKarur, Karur City Municipal Corporation has initiated to prepare the detailed project report for providing UGSS to the above areas on 23.04.2018.

Considering the urgency , TNUIFSL through its project Development fund (PDGF) had completed the procurement process and identified DPR consultant on 31.07.2019. After getting approval, N.K.Buildcon pvt Limited, Jaipur. Rajasthan has been appointed as consultant for preparing the DPR. After that consultants has started the field survey work , they had submitted their Interim report of DPR on 28.12.2020. The consultants has requested land at 9 places for providing Intermediate pumping station, lifting pumping station, main pumping station and STP, out of which 6 places are vested in this corporation land. Two places they identified are in water course area and the land for STP , they require 4 to 5 Acres, but available area is only 1.26 acres of Mandhai porambokku classification. For these three locations they had requested to identify the alternate site, corporation has requested the Revenue Department to provide alternate Government land near by, that site identification work is in progress.

In the mean while consultants has conducted stake holders meeting on 26.05.2022 and final DPR has been submitted by the consultant on 07.07.2022 for an estimate cost of Rs.332.63 crores. It is submitted that the above DPR is under finalization and necessary fund tie up will be made soon and the implementation of UGSS will be commenced at the earliest.

Hence, I therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the application No.257 of 2020 and thus render justice.

### Verification

I, Thiru.P.Ponniah Director of Municipal Administration, and the respondent herein do hereby verified the contents of this Report and they are true to my personal knowledge based on the records and I have not suppressed any facts.

Signature:

Date: \*

Official stamp:

  
**DIRECTOR OF MUNICIPAL  
ADMINISTRATION**  
M.R.C. NAGAR, CHENNAI - 28.

Solemnly affirmed at Chennai  
on this the      day of July 2022  
and signed his name in my  
presence at Chennai.

Before Me

2/2